

RETURN OF ASSETS AND LIABILITIES ON FIRST APPOINTMENT
ON 31ST DECEMBER, 1996.

1. Name of the Government ^{servant} in full (in block letter). SH. DOLE RAM HAKUR
2. Service to which he belongs Himachal Pradesh Service (S.J.C.)
3. Total length of service upto date.
 - i) Non-gazetted rank. N.A.
 - ii) in Gazetted rank. 5 months 26 days
4. Present Post held and Place of postings. Sub Judge cum J.M. (C) Shimla
5. Total annual income from all sources during the calendar year immediately preceding the 1st January, 1997. About 100,000 Rs. (including salary of wife.)

6. Declaration:

I hereby declare that the return enclosed namely Forms I to V are complete, true and correct as on 31-12-96 to the best of my knowledge and belief, in respect of information due to be furnished by me under the provision of Sub-rule (1) of Rule 18 of the Central Services (Conduct) Rules, 1964.

Date: 19-1-98

Sh. Dole Ram Hakur
(Signature)
Sub Judge cum J.M. (C) Shimla

Note:- This return shall contain particulars of all assets and liabilities of the Government servant either in his name or in the name of any other person.

Note:-2: If a Government servant is a member of Hindu Undivided Family with coparcenary rights in the properties of the family either as a "Karta" or as a member, he should indicate the exact value of such share, its approximate value, and explanatory notes may be added wherever necessary.

STATEMENT OF IMMOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 31ST DECEMBER, 1946 (e.g. LANDS, House, Shops, Other buildings, etc).

Sl. No.	Description of Property.	Precise location (name of Distt. Taluk and village in which property is situated and also its distinctive number etc).	Area of land (in case of land & buildings.	Nature of land in case of landed property.	Extent of interest.	If not in own name, state in whose name held & his/her relation ship, if any to Govt. Servant.	Date of Acquisition.	How acquired whether by purchase mortgage lease, inheritance, gift or otherwise.	Value of the property.	Particular of ^{some-} acquisition of Authority if any.	Total annual income from the property.	Remarks.
1.	2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	12.	13.
1.	Land of S. Biswas	Tehsil and Distt. Kully (M.P.)	5 Biswas.	Agricultural land.	Nil.	own name.	since year 1945 (Apprenticeship)	By purchase	about 25,000	Nil.	Nil.	

NOTE: 1. For purpose of Column 9, the terms "lease" would mean a lease of immovable property from year to year or for any terms exceeding one year or reserving a yearly rent. ~~Where, however, the lease of immovable property is obtained from a person having official dealings with the Govt. Servant, such a lease should be shown in this Column irrespective of the terms of the lease, whether it is short term or long terms~~

NOTE: 2. (a) Where the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition; (b) Where it has been acquired by lease, the total annual rent thereof also; and (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired.

FORM No. II.

STATEMENT OF ~~PROPERTY~~ LIQUID ASSETS ON FIRST APPOINTMENT AS ON 31ST DECEMBER, 1991

i) Cash and Bank Balances exceeding 3 months' emoluments.

ii) Deposits, Loans advances and investments (such as shares securities, debentures, etc.)

Sr. No.	Description.	Name and address of company Bank, etc.,	Amount.	If not in own name, name and address of person in whose name held and his /her relation -ship with Govt. Servant.	Annual Income derived	Remarks.
1.	2.	3.	4.	5.	6.	7.
	Nil	Nil	Nil	Nil	Nil	—

Date 19-1-98

[Signature]
(Signature) [Name]

- NOTE 1. In Column 7, particulars regarding sanctions obtained or report made in respect of the various transactions may be given.
- NOTE 2. The term "emoluments" means the pay and allowances received by the Govt. Servants.

FORM No. III

STATEMENT OF MOVABLE PROPERTY ON FIRST APPOINTMENT AS ON THE 31st DECEMBER, 1996

Sr. No. of items	Description	Price or value at the time of acquisition and/or the total payments made up to the date of return, as the case may be in case of articles purchased on hire purchase or instalments basis.	If not in own name and name and address of the person in whose name and his/her relationship with the Govt. servant.	How acquired with approximate date of acquisition.	Remarks.
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1.	2.	3.	4.	5.	6.
1.	Radio	1200	own name	By purchase	—
2.	Television	4000	own name	About 1993	—
3.	Jewellery	20,000	own name	By purchase about 1994	—

19-1-98

J. J. J.
 JUDGE 1st Class

- NOTE:- 1. In this Form, information may be given regarding items like (a) jewellery owned by him (total value) (b) silver and other precious metal and precious stones owned by him not forming part of jewellery (total value) (c) (i) Motor Cars (ii) Scooters Motor Cycles; (iii) refrigerators/air-conditioners, (iv) radios/ radiograms/ television sets and any other articles, the value of which individually exceeds Rs. 1,000 (d) value of items of movable property individually worth less than Rs. 1,000/- other than articles of daily use such as clothes, utensils, books, crockery etc., added together as lumps.
- NOTE:- 2. In Column 5, may be indicated whether the property was acquired by purchase, inheritance gift or otherwise.
- NOTE: 3. In column 6, particulars regarding sanction obtained or report made in respect of various transactions may be given.

FORM No. IV.

STATEMENT OF PROVIDENT FUND AND LIFE INSURANCE POLICY ON FIRST APPOINTMENT AS ON THE 31st DECEMBER, 1996

Sr. No.	Policy No. and Date of policy.	Name of Insurance Company.	Sum insured/date of maturity.	Amount of annual premium.
1.	2.	3.	4.	5.

Nil.

Type of provident Funds/GPF /GPF Account No.	Closing Balance as last reported by the Audit/Accounts officer along with date of such balance.	Provident Funds. Contribution made subsequently.	Total	Remarks (if there is dispute regarding closing balance the figures according to Government Servants should also mentioned in this Column.
6.	7.	8.	9.	10.

Nil.

Date: - 19-1-98

Signatures *S. Khatas*
 Sub-Judge 1st Class (B)
 Jharkhand

STATEMENT OF DEBTS AND OTHER LIABILITIES ON FIRST APPOINTMENT AS ON THE 31ST DECEMBER, 1926.

Sr. No.	Amount.	Name and address of the Creditor.	Date of incurring liability.	Details of Transaction.	Remarks.
1.	2.	3.	4.	5.	6.

_____ *Kul.* _____

19-1-38

J. S. Kalam
नि-सचिव
DEPT.

- NOTE:-1. Individual items of loans and exceeding three months emoluments of Rs. 1000/- whichever is less, need not be included.
- NOTE:-2. In Column No.6, information regarding permission, if any, obtained from or report made to the competent authority may also be given.
- NOTE:-3. The terms "emoluments" means pay and allowances received by the Govt. Servant.
- NOTE:-4. The statement should also include various loans and advances available to Govt. servants like advances for purchase of conveyance, house building advance etc., (other than advances of pay and travelling allowance) advances from G.P.F. and ~~xxxxxxx~~ loans on Life Insurance policies and fixed deposits.